

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.20/MP/2021**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of Bank Guarantee dated 16.8.2018 (and amendment/extension thereof) in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated/impossible to perform.

Date of Hearing : 13.12.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Vaayu Renewable Energy (Mevasa) Pvt. Ltd. (VREMPL)

Respondents : Central Transmission Utility of India Limited (CTUIL)

Parties Present : Shri Krishnan Venugopal, Sr. Advocate, VREMPL  
Shri Venkatesh, Advocate, VREMPL  
Shri J Rajesh, Advocate, VREMPL  
Shri Siddharth Joshi, Advocate, VREMPL  
Shri Abhishek Nangia, Advocate, VREMPL  
Ms. Soumya Sharma, Advocate, VREMPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Sankalp Sharma, Advocate, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Ms. Priyansi Jadiya, CTUIL  
Shri Shekhar, CTUIL

**Record of Proceedings**

At the outset, the representative of the Respondent, CTUIL sought adjournment on the ground of arguing counsel being occupied in a matter listed before the Appellate Tribunal for Electricity. Learned counsel for the Petitioner did not oppose to the said request. Learned counsel further sought liberty to file an additional affidavit to the affidavit filed by CTUIL

2. Considering the request of the representative of CTUIL, the Commission adjourned the matter. The Petitioner was permitted to file its additional affidavit within a week.

3. The Commission further clarified that the interim protection granted to the Petitioner vide Record of Proceedings for the hearing dated 19.3.2021 will continue till the next date of hearing and plea for any adjournment may not be accepted on next date of hearing.

4. The Petition shall be listed for hearing on 10.1.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**